CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 11th day of April, 2018

Present:

Hon'ble Dr. Murtaza Ali, Member-J Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/00307/2018

Feku Ram S/o Ganga Ram, r/o Village Bhogwar, Mugalsarai, District Chandauli.

.....Applicant.

By Advocate –Shri A.S. Ahmad Shri Mir Sayed

<u>VERSUS</u>

- 1. The Union of India, Ministry of Railway through its General Manager, East Central Railway, Mugalsarai.
- 2. Divisional Rail Manager, East Central Railway, Mugalsarai.
- 3. Senior Personal Officer, Office of Divisional Rail Manager, East Central Railway, Mugalsarai.
- Chief Commercial Manager, East Central Railway, Mugalsarai.
- 5. Divisional Electrical Engineer/TRS, East Central Railway, Mugalsarai.

..... Respondents

By Advocate: Shri M.K. Singh

ORDER

By Hon'ble Dr. Murtaza Ali, Member-J:

Heard Shri A.S. Ahmad, counsel for the applicant and Shri

M.K. Singh, counsel for the respondents.

- 2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 26.10.2016 (Annexure-A-7) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.
- 3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.3/Competent Authority to decide the representation dated 26.10.2016 (Annexure-A-7) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated 26.10.2016 (Annexure-A-7) to the said authority within a period of two weeks. No order as to costs.

Member-A

Member-J

RKM/